

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 209
IB-852/ND/2020**

IN THE MATTER OF:

M/s Hind Terminals Pvt. Ltd.

...PETITIONER

Vs

M/s Satkar Logistics Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 28.10.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational Creditor :Mr. Savyasach K. Sahai, Advocate
For the Respondent/Corporate Debtor :**

ORDER

Heard the submissions made by the counsel for the operational creditor. The counsel for the operational creditor has submitted that the order dated 7.10.2020 is complied with an affidavit in terms of Section 9 (3) (c) of the Code is complied with. Therefore, serve notice on the corporate debtor within 2 weeks. Post the matter to 25th November, 2020.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)